

**Report of the Committee constituted by Hon'ble National Green
Tribunal (Principal bench) vide order dt.22.09.2022**

in OA 609/2022/ (Dr. Subhash Kumar vs State of Jharkhand & Others)

I. INTRODUCTION

There is an application (OA/No/609/2022) filed by the applicant **Dr. Subhash Kumar, Principal, Taurian World School** before Hon'ble National Green Tribunal, Principal Bench, New Delhi with the prayers and of that operative part is as follows.

1. *Dr. Subhash Kumar, Principal, Taurian World School, Ranchi Jharkhand has sent by post this letter petition, which has been treated and registered as Original Application, complaining about heavy blast in the back of the school on 09.05.2022.*
2. *The applicant has submitted that on 09.05.2022 at around 9pm a heavy blast was conducted very close to their school and hostel by the stone crushing plant operating near their school due to which the windows inside the hostel broke and fell on the students. The blast was so intense that it felt like an earthquake. Also, huge new cracks developed in the walls. Though no one was injured, it was a life-threatening situation for their children and staff residing inside the campus. The applicant has further submitted that huge blasting at unusual timings (mostly late evening and night) close to their school had been a regular practice. Complaints about the same have already been made to various concerned departments (from 2016 till date) but no action has been taken. The mining operations are being carried on within 190 meters from the school polluting the environment.*
3. *Prima facie, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position. Accordingly, we constitute a Joint Committee comprising of representatives of State PCB, Director, Mining and Geology and Director General, Mines Safety, State of Jharkhand and Deputy Commissioner, Ranchi and direct the same to meet within two weeks, undertake visits to the sites, look into the grievances of the applicant, associate the applicant and representatives of the concerned project proponents, verify the factual position and submit its report within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance.*

- 1 -





II. *'The Hon'ble Tribunal vide its order dated 22.09.2022 in OA 609/2022 constituted a committee to undertake visits to the sites, look into the grievance of the applicant, associate the applicant and representative of the concerned project proponents, verify the factual position and submit its report within one month.'*

Constituted Committee members are as follows: -

1. The Director, Department of Mines and Geology, Govt. of Jharkhand.
2. The Director General, Directorate General of Mines Safety, Dhanbad.
3. The Deputy Commissioner, Ranchi, Jharkhand
4. Representative of Jharkhand State Pollution Control Board

In pursuance of the above said order on dated 03.01.2023 the committee visited the Taurian World School and the mining site. During the visit Taurian World School Principal Dr. Subhash Kumar and Mr. Purbendu Das (Administrative Manager) informed to the committee that there are approx. 500 persons residing in the school premises and he also informed that blasting at stone mines situated near the school occurs at unusual timings mostly late evening due to which intense tremors were felt and caused damage to school buildings property, hostels etc.

III. **DETAILS OF THE FACTUAL POSITIONS OBSERVED BY THE COMMITTEE DURING THE SITE VISITS ARE AS FOLLOWS: -**

Petitioner prayer before Hon'ble Tribunal	Factual Position
<i>The applicant has submitted that on 09.05.2022 at around 9pm a heavy blast was conducted very close to their school and hostel by the stone crushing plant operating near their school due to which the</i>	1. While inspecting the school it was observed by the committee that there were some cracks developed on the upper surface of the school building. Committee visited the nearest school building (Latitude 23° 12'05'' Longitude 85° 18' 49'') to the mining site and

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windows inside the hostel broke and fell on the students. The blast was so intense that it felt like an earthquake. Also, huge new cracks developed in the walls. Though no one was injured, it was a life-threatening situation for their children and staff residing inside the campus. The applicant has further submitted that huge blasting at unusual timings (mostly late evening and night) close to their school had been a regular practice. Complaints about the same have already been made to various concerned departments (from 2016 till date) but no action has been taken. The mining operations are being carried on within 190 meters from the school polluting the environment.

observed that floor of area around the constructed building was found undulated. Mr. P. Das also told to the committee that broken glasses of the windows has been repaired and that same observed by the committee. It was also observed by the committee that no fragmented rocks caused due to blasting by the owner of the stone lessee were found near the school or in its premises. Committee requested the school management (Principal and Administrative Manager) to visit the mine site along with the committee but they refrained themselves to visit the same. The committee also visited M/s Saa Vishnu Bakers (P) Ltd. that is situated beside the school. It was observed by the committee that there were no cracks in the outer wall of the building of the Bakery unit nearest to the lease /mine area. **(Photograph taken during the visit is attached herewith as annexure -I Series)**

2. Committee visited the mining site of M/s Hardag Stone Mines, lessee Sri Om Prakash Bhagat, mauza-Hardag, P.S.-Dhurwa, Dist.-Ranchi, Plot no. - 1430(P), Khata no.-109, granted under Jharkhand Minor Mineral Concession Rule 2004 as amended till date; for the lease period of 15.04.2013 to 14.04.2023. The lease is located at the distance of approx. 430 meters from School building to crusher marked pillar that is within the lease hold area and approx. 400 meters from school boundary wall to crusher marked pillar **(Circle officer report in this regard is attached as annexure-II).**

[Handwritten signatures]

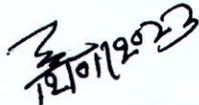
3. Committee also observed that the lessee has obtained necessary clearance certificate such as Environment Clearance from SEIAA, Jharkhand and Consent to establish and operate from State Pollution Control Board, Jharkhand. **(The Clearances are attached herewith as annexure-III series)**
4. During the inspection of the mines/lease by the committee, it was observed that lease of minor mineral (Stone) has been granted and executed under Jharkhand Minor Mineral Rule 2004 as amended till date vide registered deed no 1379/1192 dated 24.02.2016 **(relevant pages of lease deed is attached herewith as Annexure -IV)** with conditions that lessee has to comply. The lease deed conditions Part VII no **11(Kha)** and **12** of lease deed page no. 14 and 15 **(Annexure-V)** clearly states that lessee has to obtain permissions under The Mines Act 1952 whenever they become applicable. Lessee was using explosives after intimating the same in prescribed format under The Explosive Rules 2008 of Explosive Act 1884 **(Copy of the report in prescribed format regarding use of explosive is attached herewith as annexure-VI)** but lessee didn't obtain permission under the provisions of The Mine Act-1952 and rules/regulations made thereunder due to which regulation, monitoring and supervision of blasting couldn't be enforced and observed by the competent authority under the provisions in this regard. The competent authority (DGMS) is also a member of the committee.



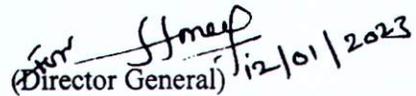
IV. Recommendations of the Committee as per factual position observed: -

1. Committee recommends that the lessee has to obtain all necessary permissions that includes blasting permission also from the competent authority under The Mines Act, 1952 and rules/regulations made thereunder.

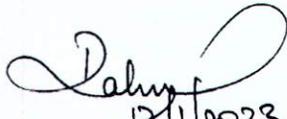
* ENCLOSURES:- Page No. 1 to 24.


12/01/2023

Regional Officer, JSPCB
Ranchi, Jharkhand


(Director General) 12/01/2023

Directorate General of Mines Safety
Dhanbad, Jharkhand


12/1/2023
Deputy Commissioner
Ranchi, Jharkhand


12/01/2023

Director (Mines)
Department of Mines & Geology,
Govt. of Jharkhand

Photograph on the terrace of the school building nearest to the Mining Site

Annexure - I Series

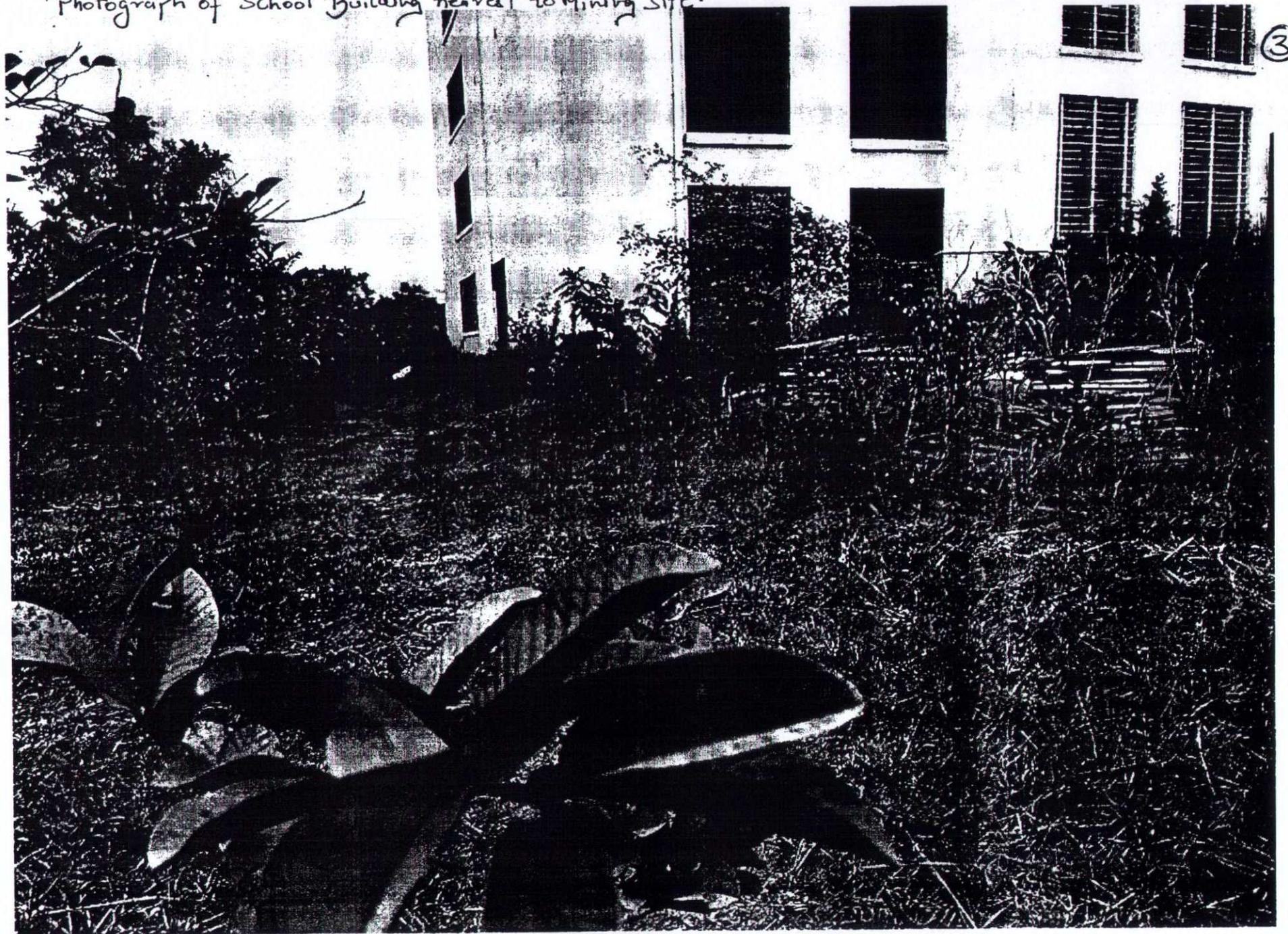
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Annexure-I Series
Photograph of Mining Site ②

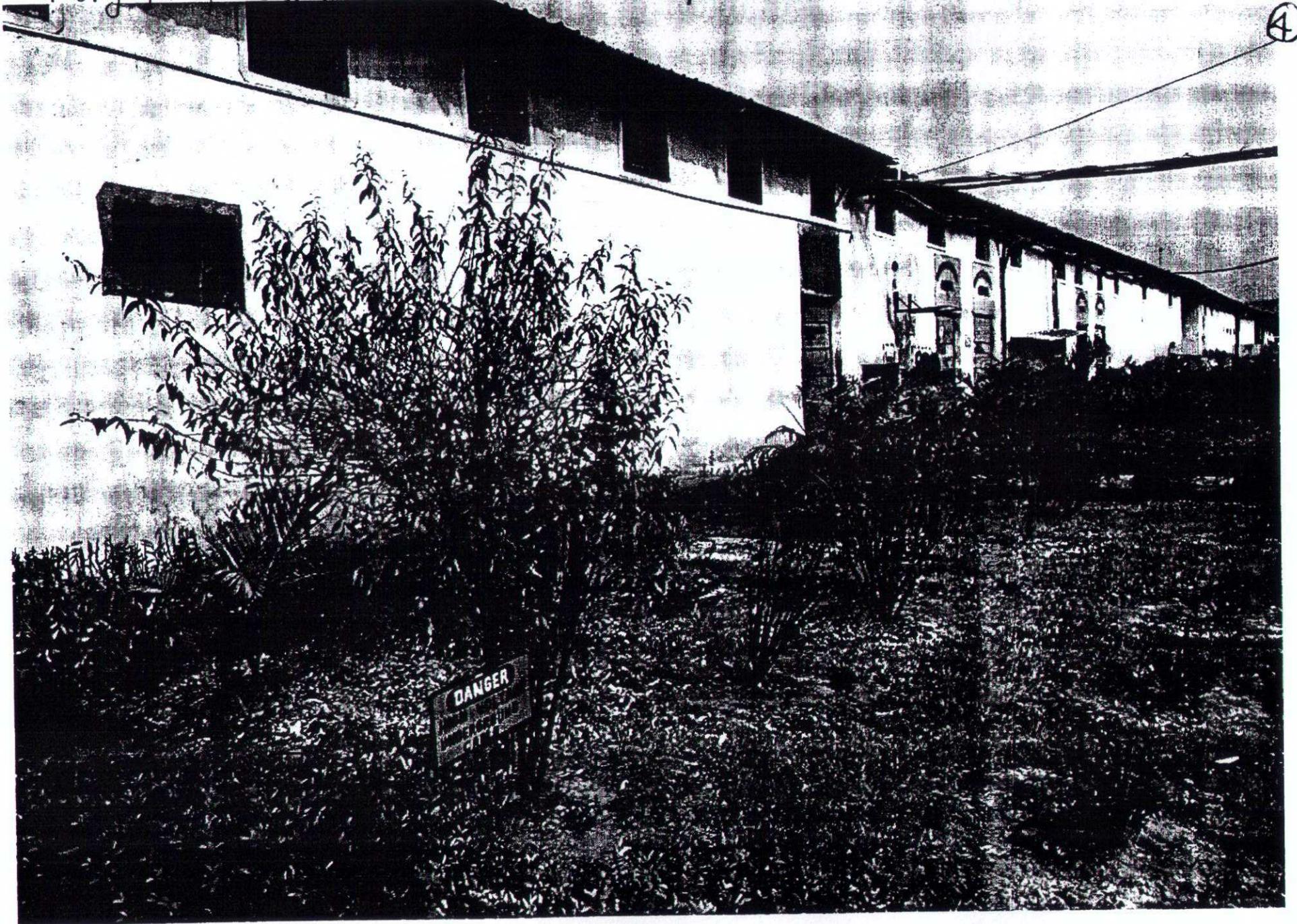


Photograph of School Building nearest to Mining Site.

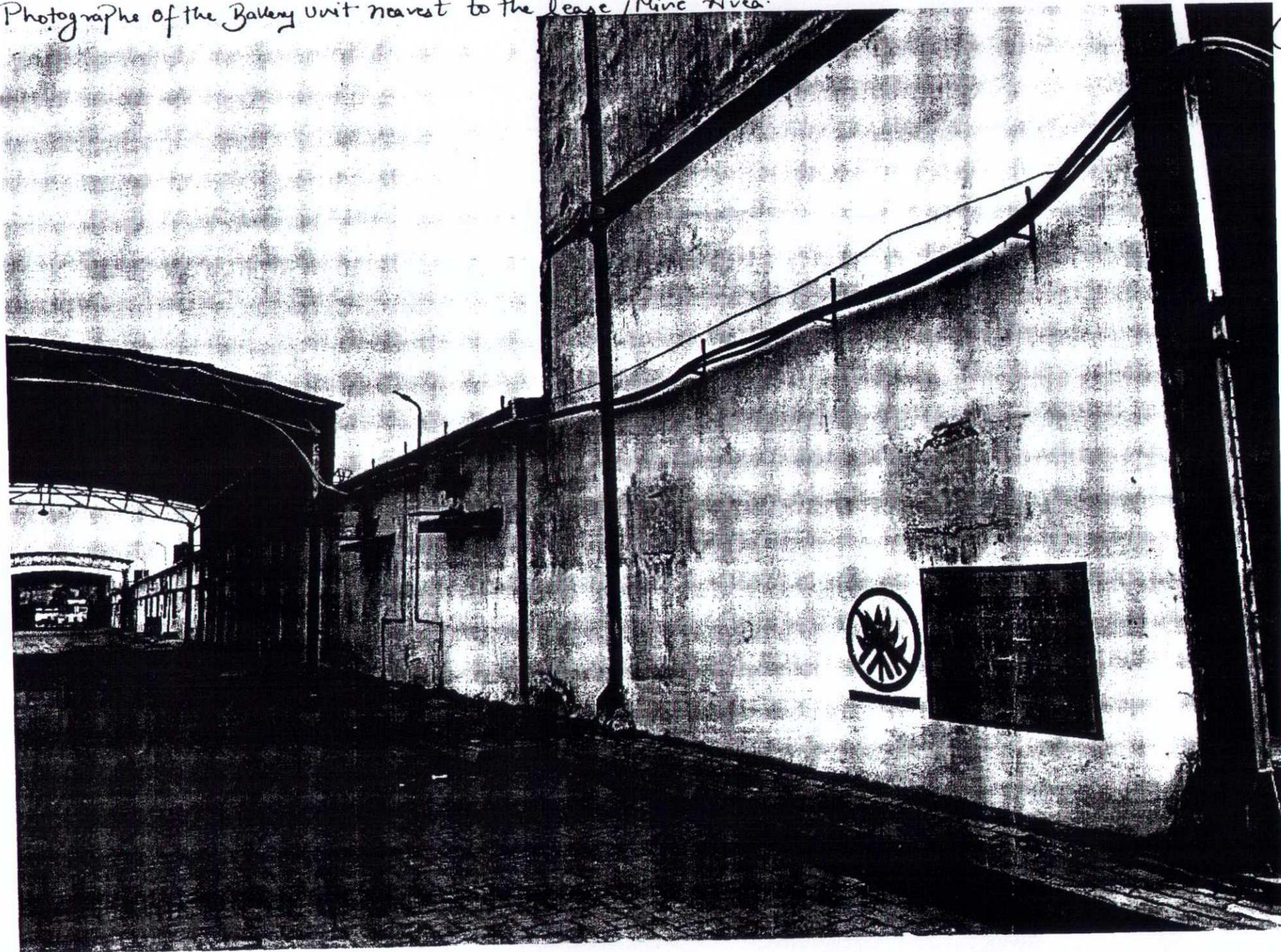


Photograph of the Bakery unit nearest to the lease/Mine Area.

④



Photographs of the Bakery unit nearest to the lease / Mine Area.



कार्यालय अंचल अधिकारी, नामकुम (राँची)

पत्रांक 51(i)

दिनांक 10.01.2023

प्रेषक,

अंचल अधिकारी,
नामकुम।

सेवा में,

उपायुक्त,
राँची।

विषय :- टॉरियन स्कूल के नजदीक अवस्थित क्रशर की दूरी के संबंध में।

महाशय,

उपर्युक्त विषय के संबंध में कहना है कि भवदीय निदेशानुसार टॉरियन स्कूल के नजदीक अवस्थित क्रशर की दूरी के संबंध में राजस्व उप निरीक्षक, अंचल अमीन एवं अंचल निरीक्षक द्वारा संयुक्त रूप से स्थल की जाँच की गई एवं फीता गिराकर चिन्हित स्थल से दूरी का मिलान किया। जिसमें पाया गया कि टॉरियन स्कूल भवन एवं क्रशर का चिन्हित पीलर की दूरी लगभग 430 मीटर एवं स्कूल बाउण्ड्री वॉल से क्रशर की चिन्हित पीलर की दूरी लगभग 400 मीटर है।

भवदीय को सादर सूचनार्थ समर्पित।

विश्वासभाजन,


अंचल अधिकारी,
नामकुम।

श्रीवा में

अंचल अधिकारी
नामकुमा (रैंची)

द्वारा - अंचल निरीक्षक, नामकुमा ।

विषय - हॉरियन स्कूल से नजदीक अवस्थित कंभार की दूरी के सम्बंध में ।

महाशय,

प/३

उपरोक्त विषय के सुन्दरी में मौखिक आदेशोंनुसार हॉरियन स्कूल के नजदीक अवस्थित कंभार की दूरी के सम्बंध में अंचल अमीन के साथ संयुक्त रूप से फीनां गिराकर दूरी का मिलाप किया । अंचल अमीन द्वारा बताया गया कि हॉरियन स्कूल भवन एवं कंभार का चिन्हित पीलर की दूरी लगभग 43 मीटर एवं स्कूल कॉण्ट्री काल से कंभार का चिन्हित पीलर की दूरी लगभग 45 मीटर है ।

अतः प्रतिवेदन समाप्त ।

07/01/23
RSE
H.N. VII

07/01/23
R-1,
H.N. II

Ajay Kumar
Arreah

Handwritten signatures and initials at the bottom of the page.



State Level Environment Impact Assessment Authority, Jharkhand.

C - 170, Road No. 4, Ashok Nagar, Ranchi, Jharkhand 834 002.

Tel #: 0651-2243488; Fax #: 0651-2243487.

E-mail: info@jseiaa.com; website: www.jseiaa.org

Letter No.-EC/ SEIAA / 2015-16/ 1102/ 2015/ 2158

Ranchi, Date: 15/12/15.

To: **Sri Om Prakash Bhagat,**
Behind Ranchi College, Samatoli,
Dist- Ranchi, Jharkhand, 834008

Sub: Environmental Clearance for the project "Hardag Stone Mine of Sri Om Prakash Bhagat at Khata No.- 109 Plot No.- 1430 (P) at Village- Hardag, Thana- Dhurwa, Dist.- Ranchi, Jharkhand (0.87 Ha)."

Sir,

It is in reference to the project "Hardag Stone Mine of Sri Om Prakash Bhagat at Khata No.- 109, Plot No.- 1430 (P) at Village- Hardag, Thana- Dhurwa, Dist- Ranchi, Jharkhand (0.87 Ha)." submitted by you for seeking prior Environmental Clearances (EC). The proposal was appraised by State Level Expert Appraisal Committee (SEAC) and recommended for grant of Environmental Clearance in its meeting held on 07th to 11th OCTOBER, 2015.

The details of mine capacity as per Approved Mining Plan Report are as follows:-

1. Mineable Proved Reserve : 1,96,434 t
2. Year-wise Production as per Approved Mining Plan Report for five years is as follows

1 st Year	:	20,193 t
2 nd Year	:	20,073 t
3 rd Year	:	20,472 t
4 th Year	:	20,574 t
5 th Year	:	20,316 t

3. The daily production as per Form-I is 69 tonnes

State Level Environment Impact Assessment Authority (SEIAA), Jharkhand in its meeting held on 14.12.2015 discussed the project proposal along with recommendations made by SEAC and decided to grant EC to the project.

Following the decision of SEIAA, as mentioned above, Environmental Clearance is hereby issued to the "Hardag Stone Mine of Sri Om Prakash Bhagat at Khata No.- 109, Plot No.- 1430 (P) at Village- Hardag, Thana- Dhurwa, Dist.- Ranchi, Jharkhand (0.87 Ha)" along with the following conditions:-

A. Specific Conditions

1. This Environmental Clearance is valid subject to the following condition below -
That this project has-
 - a. Obtained all legal rights to operate at concerned place.
 - b. Complied with all existing concerned laws of the land and
 - c. Complied with the decisions of SEIAA on the issue of Environmental Clearance till date.

2. A matter in the context of Environmental Clearance to Chururia Sand Ghat in Barakar River of M/S Starret Marketing Pvt Ltd at Village- Chururia, Ghumbeda & Daldali, P.S- Tundi, District- Deonhad, Jharkhand (14.30 Ha) has come to the notice of SEIAA in which mining lease has been granted by the Mining department on such a piece of Land in which two plots have been found within the forest area and this has also come to the notice of SEAC during examination of the records submitted by the concerned proponent.

SEIAA in it's 35th meeting dated 13.08.2015 decided that SEAC will considered after taking undertaking from the proponent about the distance from forest boundary to avoid the delay in obtaining the certificate of D.F.O.

But as matter mentioned in para 1 it has come to the knowledge of SEIAA that if the undertaking given by the proponent is found to be wrong and if the mining Lease granted by the Department of Mines and Geology in such an area where the land or any part of it under lease is found at any level or by any authority to be inside notified forest or demarcated forest or Jungle Jhari area (as recorded in revenue records). SEIAA decides that the E.C. issued will be treated as invalid / cancelled with immediate effect.

3. **Decision taken by SEIAA on 7.05.2015 regarding distance from forest boundary is substituted as follows:-**
 "For renewal cases of mining lease position of earlier lease as and where it was legally running is allowed and in case of new lease it should be at a distance of 250 meters from the nearest forest boundary".
4. Condition laid down in all earlier minutes of proceedings regarding requirement of CTO/CTE by JSPCE is substituted as follows:-
 "Proponent will comply with all other mandatory provisions of status if so required".
5. The environmental clearance is subject to renewal of mining lease by the Department of Mines, Government of Jharkhand to PP and all other Statutory Conditions as imposed by various agencies / District Authorities are complied with.
6. No mining shall be undertaken in the forest area without obtaining requisite prior forestry clearance. Minimum distance shall be maintained from Reserved / Protected Forest as stipulated in SEIAA Guidelines.
7. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India / National Green Tribunal / MOEF Guidelines applicable to Minor Minerals.
8. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, as may be applicable to this project (in case any fauna occurs / is found in the Project area). No damage is to be done to fauna if found in ML area (as mentioned in various schedules). In case found they should be given protection, collected alive with the help of the expert and transferred them or handing over them to the concerned authorities. Conservation Plan, if applicable has to be adhered to.
9. The mining operations shall be restricted to above ground water table and it should not intersect the groundwater table. In case of working below the ground water table, prior approval of the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board shall be obtained. Benches height and slope shall be maintained as per approved Mining Plan. The Mining Plan has to be got approved by concerned authorities as per SEIAA guidelines. Safety measures shall be adopted in line with DGMS Guidelines.
10. PP shall maintain minimum distance from Reserved / Protected Forests as stipulated in applicable guidelines.

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11. The project proponent shall ensure that no natural watercourse and / or water resources shall be obstructed due to any mining operations. Adequate measures shall be taken for conservation and protection of the first order and the second order streams, if any emanating / passing through the mine lease area during the course of mining operation.
12. The top soil, if any shall temporarily be stored at earmarked site(s) only and it should not be kept unutilized for long. The topsoil shall be used for land reclamation and plantation.
13. There shall be no external dump(s). Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Jharkhand State Pollution Control Board, Ranchi and its nearest Regional Office on six monthly basis.
14. Catch drains and siltation ponds of appropriate size shall be constructed around the mine working, sub-grade and mineral dump(s) to prevent run off of water and flow of sediments directly into the agricultural fields, and other water bodies. The water so collected should be utilized for watering the mine area, haul roads, green belt development etc. The drains shall be regularly desilted particularly after the monsoon and maintained properly.
15. Dimension of the retaining wall at the toe of the OB benches within the mine to check run-off and siltation shall be based on the rain fall data.
16. Greenbelt shall be developed all along the mine lease area and haul roads. The Project proponent shall do tree plantation in at least 33% of the space, preferably along the periphery and in vacant space. Fast growing and local species will be planted. In case land is not available within the lease area or it is not possible to plant trees due to nature of land then PP will do necessary afforestation at other places / land.
17. Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and transfer points. Extensive water sprinkling shall be carried out on haul roads which should be made pucca with suitable water drainage arrangements. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
18. The project proponent should implement suitable conservation measures to augment ground water resources in the area in consultation with the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board.
19. The project proponent shall if required, obtain necessary prior permission/NOC of the competent authorities for drawl of requisite quantity of water required for the project.
20. Suitable rainwater harvesting measures shall be planned and implemented in consultation with the Ground Water Directorate, Government of Jharkhand / Central Ground Water Board.
21. Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded. No transportation of ore outside the mine lease area shall be carried out after the sunset.
22. No blasting shall be carried out after the sunset. Blasting operation shall be carried out only during the daytime. Controlled blasting shall be practiced. The mitigative measures for control of ground vibrations and to arrest fly rocks and boulders should be implemented.
23. Drills shall either be operated with the dust extractors or equipped with water injection system.

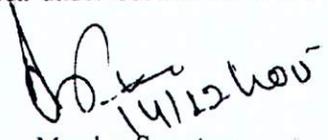
24. Effective safeguard measures should be taken to control fugitive emissions so as to ensure that RSPM (PM10 and PM 2.5) levels are within prescribed limits.
25. Pre-placement medical examination and periodical medical examination of the workers engaged in the project shall be carried out and records maintained.
26. The project proponent shall take all precautionary measures during mining operation for conservation and protection of endangered fauna.
27. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, septic tanks, safe drinking water, medical health care, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
28. Proper safety measures as per statutory requirement are to be implemented around the mined out Pit prior to closure of site.
29. A final mine closure Plan along with corpus fund duly approved by Competent Authority shall be submitted to the Jharkhand State Pollution Control Board, Ranchi and to concerned DMO in advance of final mine closure for approval.

B. General conditions

1. No change in mining technology and scope of working should be made without prior approval of the statutory authorities / Department of Mines, Government of Jharkhand/ Jharkhand State Pollution Control Board, Ranchi during the EC period.
2. No change in the calendar plan including excavation, quantum of mineral and waste should be made.
3. The Project proponent shall make all internal roads pucca and shall maintain a good housekeeping by regular cleaning and wetting of the haul roads and the premises.
4. The Project proponent shall maintain register for production and dispatch and submit return to the Board.
5. The Project proponent shall not cut trees / carry out tree felling in leased out area without the permission of competent authority.
6. Measures should be taken for control of noise levels below prescribed norms in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs / muffs.
7. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards Oil and grease trap should be installed before discharge of workshop effluents.
8. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
9. Dispensary facilities for First Aid shall be provided at site.
10. A separate environmental management / monitoring cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
11. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be

Hon'ble Supreme Court of India/ High Court of Jharkhand and any other Court of Law relating to the subject matter.

5. Any Appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


Member Secretary
State Level Environment Impact
Assessment Authority, Jharkhand.



JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/RO/RNC/CTO-14198432/2022/206

Dated : 2022-09-30

Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

1. Application (s) dated 2022-09-08 of M/s Hardag Stone Mines of Sri om Prakash Bhagat, Occupier Name :Sri Om Prakash Bhagat for consent under section 25 (1)(b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act,1981..

2. Documents Relied Upon:

1. The CTE Ref No.-JSPCB/HO/RNC/CTE-853518/2016/404, date-28.09.2016 accorded under section 25 (1) (a) of the water (Prevention & Control of Pollution) Act, 1974 and under section 21 (I) of the Air (Prevention & Control of Pollution) Act, 1981.
2. The Environmental clearance issued by SEIAA, Jharkhand vide letter no.-EC/SEIAA/2015-16/1102/2015/2158 dated-15.12.2015.
3. The Content of the Mining Lease deed no.-1378/119/2016 dated- 24.02.2016 valid from 15.04.2013 to 14.04.2023.
4. The content of letter no.-124/M dated-05.08.2020 issued by Additional Director Mines, Ranchi regarding approval of scheme of Mining Plan.
5. The CTO accorded vide Ref No.-JSPCB/RO/RNC/CTO-8851970/2020/185, dated-22.10.2020 under section 25/26 of the water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to operate (CTO).
6. The content of inspection report, Ref No.-Nil, date-30.09.2022 of Regional Office, Ranchi.

3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -Hardag , P S -Hardag , District -RANCHI , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO
	Plot Nos.	Area			Date of issue To
Before Expansion	Plot no.-1430(P), Khata no.-109, Mauza-Hardag.	0.87 Ha	67.52Lakh	Stone boulder-69TPD	14/04/2023

(A) Specific Conditions:

1. That, the occupier shall reclaim the mined out area regularly.
2. That, the occupier shall do sprinkling of water time to time on haul road and dusty areas.
3. That, the occupier shall not use any sort of explosives for mining activities without obtaining explosive license from Explosive Department.
4. That, the occupier shall supply raw material to only those crusher which has valid CTE and CTO of the Board and shall maintain the record thereof and shall submit it to DMO and Regional Office in every quarter.
5. That, the occupier shall carry out transportation of stone boulder or over burden in fully covered transport vehicles and agreement with the transporters must be done to this effect mentioning that the transport order shall be terminated, if uncovered vehicles be found plying on the road and copy of agreement shall be submitted to the Board immediately after execution of agreement.
6. That, the occupier shall do mining operations at least 200 meters away from the bank of any river or stream or water body and shall make a concrete boundary wall along the river 100 meter away from it.
7. That, the occupier shall comply the E.C. conditions issued vide letter no- EC/SEIAA/2015-16/1102/2015/2158 dated-15.12.2015 and shall submit six monthly compliance report to the Board.
8. That, the occupier shall keep their annual production within the capacity mentioned in E.C.
9. That, the occupier shall submit ambient air & noise level monitoring report every year to the Board.
10. The Board will review CTO as per DSR & if required necessary modifications shall be made.
11. That, the occupier shall submit applications for renewal of consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent i.e 14.04.2023 with requisite fee and documents showing compliance of all of the above conditions.

(B) General Conditions :

- (1) That, the occupier shall maintain the **National Ambient Air Quality Standard** given below:

S N	Pollutant	Time Weighted Average	Concentration in Ambient Air	
			Industrial, Residential, Rural and Other Area	Ecologically Sensitive Area (notified by Central Govt.)
(1)	(2)	(3)	(4)	(5)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual 24 hours	50 80	20 80
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual 24 hours	40 80	30 80
3.	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual 24 hours	60 100	60 100
4.	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual 24 hours	40 60	40 60
5.	Ozone(O ₃), µg/m ³	8 hours 1 hour	100 180	100 180
6.	Lead (Pb) µg/m ³	Annual 24 hours	0.50 1.0	0.50 1.0
7.	Carbon Monoxide (CO) mg/m ³	8 hours 1 hour	02 04	02 04
8.	Ammonia (NH ₃) µg/m ³	Annual 24 hours	100 400	100 400
9.	Benzene (C ₆ H ₆) µg/m ³	Annual	05	05
10.	Benzo(a) Pyrene(BaP) Particulate Phase only ng/m ³	Annual	01	01
11.	Arsenic (As) ng/m ³	Annual	06	06
12.	Nickel (Ni) ng/m ³	Annual	20	20

**Note : Serial no. 1 to 4 – Mandatory
Serial no. 5 to 12 As applicable for specific type of industry.**

- (2) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	NA

- (3) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
1	Total Suspended Solids	100 mg/L
2	BOD	30 mg/L
3	COD	250 mg/L
4	Oil & Grease	10 mg/L

- (4) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Hazardous Carbonaceous Wastes	As a substitute of Soil or Mineral
2	Hazardous Non-Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
3	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	In TSDF

- (5) That, the occupier shall keep D G Set(s) within acoustic enclosure and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.
- (6) That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge and submit the photographic view of the structures within a month.
- (7) That, the occupier shall grow and maintain greenery of the project in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (8) That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, every year latest by 30th September of the next financial year.
- (9) That, the occupier shall submit report(s) duly monitored and issued by an NABL accredited / ISO 9001:2008 and OHSAS 18001:2007 certified laboratory in compliance sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO yearly at required periodicity.

- (10) That, this CTO is valid subjected to the validity of mining Lease/Mining Plan/Ecofriendly/Environmental Clearance, if applicable. In case of no renewal of Mining Lease/Mining Plan, this consent shall be treated as revoked automatically.
 - (11) That, this CTO is issued from the environmental angle only and does not absolve the occupier from other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with these conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ occupier.
 - (12) That, this CTO shall not in any way, adversely affect or jeopardize the legal proceeding , if any, instituted in the past or that could be , instituted against you by the State Board for violation of the provisions of the Act or the Rules made there under.
 - (13) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules made there under.
4. That, this CTO shall not absolve the occupier from making compliance of other statutory prescribed under any law or direction of courts or any other instrument for the time being in force.
 5. That, this CTO is being issued on the basis of information/ documents/ certificate submitted by the unit. This CTO will be revoked if any of the information/documents/certificates/undertaking given by the occupier is found false/fictitious/forged in future.
 6. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.
 7. The State Board reserve the right to revoke, withdraw or make any reasonable variation / change / alteration in conditions of this consent.

This is issued with the approval of the Competent authority

Gopal Kumar
Digitally signed by Gopal Kumar
Date: 2022.09.30 16:13:34 +05'30'
(Gopal Kumar)
Regional Officer
Regional Office, Ranchi
Dated : 2022-09-30

Memo No. : JSPCB/RO/RNC/CTO-14198432/2022/206

Copy to: M/s Hardag Stone Mine of Sri Om Prakash Bhagat, At+Mauza-Hardag, Ps.-Dhurwa, Dist.-Ranchi/ Member Secretary, JSPC Board, Ranchi/ Deputy Commissioner, Ranchi/ D.F.O., Ranchi/ D.M.O., Ranchi for information and necessary action.

Gopal Kumar
Digitally signed by Gopal Kumar
Date: 2022.09.30 16:13:48 +05'30'
(Gopal Kumar)
Regional Officer
Regional Office, Ranchi

1379

1192



सत्यमेव जयते

INDIA NON JUDICIAL Government of Jharkhand

e-Stamp

Certificate No.	IN-JH022325927291090
Certificate Issued Date	28 Jan 2016 10:27 AM
Account Reference	NONACC (BK) Theobk02/ DORANDA/ JH-RNC
Unique Doc. Reference	SUBIN JH/B0BBK02028540226813730
Purchased by	OM PRAKASH BHAGAT
Description of Document	Article 35 Lease
Property Description	LEASE DEED
Consideration Price (Rs.)	0 (Zero)
First Party	DEPUTY COMMISSIONER RANCHI
Second Party	OM PRAKASH BHAGAT
Stamp Duty Paid By	OM PRAKASH BHAGAT
Stamp Duty Amount (Rs.)	100 (One Hundred only)



Please write or type below this line

O.P. Bhagat
 सत्यमेव जयते
 100 के अंक में
 1890 को मुद्रित है।
 उपर्युक्त
 सहायक सचिव प्रशासनिक
 रांची

WN 0004409672

Statutory Alert:
 1. The authenticity of this Stamp Certificate should be verified at www.shoestamp.com. Any discrepancy in the details on this Certificate and as available on the website renders it invalid.
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 3. In case of any discrepancy please inform the Competent Authority.

6

Duplicate Copy,

Slip No. :-

20/12



उपायुक्त, राँची के आदेश दिनांक 15.01.2016 द्वारा झारखण्ड गौण खनिज समनुदान नियमावली 2004 के अन्तर्गत नीचे लिखित शर्तों एवं बन्धनों पर पत्थर खनन पट्टा के नवीकरण की स्वीकृति दी गई है :-

(1) नाम एवं पता - श्री ओम प्रकाश भगत, पिता स्व० जगदीश प्रसाद भगत, राँची कॉलेज के पीछे, सरना टोली, जिला राँची (2) मौजा- हरदाय, प्लॉट सं०-1430(अश), (3) रकबा- 2.15 एकड़ (4) अवधि- दिनांक 15.04.2013 से 10 (दस) वर्षों के लिए (5) खनिज - पत्थर (6) नियत लगान एवं स्वामिस्व की दर झारखण्ड गौण खनिज समनुदान नियमावली 2004 के अनुसूची I एवं II के अनुसार (7) भूतल लगान - राज्य सरकार/उपायुक्त द्वारा निर्धारित दर पर देय होगा (8) सूद - 24 प्रतिशत प्रति वर्ष (9) सरकार द्वारा समय-समय पर निर्धारित न्यूनतम मजदूरी का भुगतान करना होगा (10) पर्यावरण की सुरक्षा हेतु वृक्षारोपन एवं अन्य उपायों का प्रयोग करना होगा (11) वन जीवन की क्षति नहीं होने वाली शर्तों का पालन करना होगा (12) झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद से समय-समय पर जाँच करानी होगी (13) खनन कार्य के दौरान मजदूरों को मास्क उपलब्ध कराना होगा (14) अनुमोदित माईनिंग प्लान के अनुरूप खनन कार्य करना होगा। विशेष शर्त :- (15) खनन कार्य पूरा होने के पश्चात एवन्डन्ड खान को फलाई ऐश का उपयोग कर रिक्लेम किया जाएगा।

O.P. Bhargava

आयुक्त खनन पदाधिकारी
राँची

अन्य शर्तें एवं बन्धन झारखण्ड गौण खनिज समनुदान नियमावली 2004 के अनुसार होंगे।

अभिनेता
उपनिर्देशक
प्रकारण
अनभिनेता
अभिनेता

मॉडल प्रपत्र 'इ'
(देखे नियम 22)

यह अनुबंध पत्र आज दिनांक 13 माह 02 वर्ष 2016 में
राज्यपाल झारखण्ड एक पक्ष तथा -

श्री ओम प्रकाश भगत, पिता स्व० जगदीश प्रसाद भगत, राँची कॉलेज के पीछे, सरना टोली, जिला राँची पेशा - व्यापार (इसके बाद से इन्हें पट्टाधारक के रूप में निर्दिष्ट किया जाएगा तथा जहाँ ऐसा संदर्भ लिया जाता है इस शब्द खंड से उसके उत्तराधिकारी, कार्यपालक प्रशासक प्रतिनिधि तथा अनुमति दिए गए व्यक्ति शामिल होंगे) दूसरे पक्ष के बीच तैयार किया गया।

चुंकी पट्टाधारक एकाधिक पट्टाधारक ने झारखण्ड सरकार को झारखण्ड लघु खनिज समनुदान नियमावली 2004 के नियम 24 में उल्लिखित के अनुरूप पत्थर भाग 1 में वर्णित भूमि में आवेदन दिया है तथा उसमें राज्य सरकार को ~~₹ 344,600~~ 306468 टिका 29/01/2016 54551 - 344000-00 का सुरक्षित जमा के रूप में तथा 1000/- रू० ~~₹ 344,600~~ 306466 टिका 29/01/16 54551-1000 खनन पट्टा के लिए प्रारंभिक व्यय को वहन करने के लिए जमा किया।

अब यह अनुबंध पत्र इस बात का साक्षी है कि उस वर्तमान तथा उल्लिखित अनुसूची में पट्टाधारक द्वारा भुगतान इस बिलेख और उक्त अनुसूची में अंतर्विष्ट लगानो, स्वामिस्वो, प्रसंविदाओं तथा करारो के पट्टाधारी द्वारा और उसकी/उनकी और से किए जाने वाले भुगतान, पालन और संपादन के प्रतिफल स्वरूप, राज्यपाल इसके पट्टाधारी को मौजा हरदाग, प्लॉट सं० 1430(अंश) में पत्थर खनिज की सभी खानों, संस्तरो, शिराओं/परतो को, जो उक्त अनुसूची के भाग 1 में उल्लिखित और वर्णित भूमि में या उसके निचे स्थित या पड़ी हो, इसके संबध में प्रयोजन और उपभोग्य स्वतंत्र शक्तियों और विशेषाधिकारों के साथ जो उक्त अनुसूची के भाग 2 में उल्लिखित है, और ऐसे स्वातंत्र्यो शक्तियों तथा विशेषाधिकारों के प्रयोग के संबध में उक्त अनुसूची के भाग 3 में यथा उल्लिखित निबंधनों तथा शर्तों के अधीन, किन्तु उक्त अनुसूची के भाग 4 में उल्लिखित उन स्वतंत्र, शक्तियों और विशेषाधिकारों को पट्टाधारक से बचाकर राज्य सरकार के लिए सुरक्षित रखते हुए, पट्टे पर देते हैं, ताकि इसके द्वारा पट्टाकृत परिसर को पट्टाधारी ता० 15/4/2013 से 14/4/2023 आगामी 8/10 वर्षों की अवधि के लिए धारण करे और उसके लिए उक्त अनुसूची के भाग 6 में अंतर्विष्ट उपबंधो के अधीन, उक्त अनुसूची के भाग 5 में उल्लिखित लगान और स्वामित्व उसमें विनिर्दिष्ट समयों पर चुकाए तथा पट्टाधारी इसके द्वारा राज्य सरकार के साथ प्रसंविदा करता है जैसा कि उक्त अनुसूची के भाग 7 में अभिव्यक्त है और राज्य सरकार इसके द्वारा पट्टाधारी के साथ प्रसंविदा करती है जैसा कि उक्त अनुसूची के भाग 8 में अभिव्यक्त है और इसके द्वारा इसके पक्षकार इस पर परस्पर सहमत है जैसा कि उक्त अनुसूची के भाग 9 में अभिव्यक्त है।

D.P. Bhogal

राज्यपाल खनन पदाधिकारी
राँची

इसके साक्ष्य में, यह विलेख इसके नीचे वर्णित शीति से पहले उपर लिखित तारीख को और वर्ष में निष्पादित किया गया।

- भाग- I

खनन पट्टा का क्षेत्र
प्लॉट सं० 1430/अं०, रकबा 2.15 एकड़, मौजा हरदाग,
प्रखण्ड गामकुम, थाना पूरु

जिसमें सभी भू-खण्ड स्थित है।
(पैराग्राफ) निबंधन, राँची जिला राँची उप जिला राँची तथा
थाना नं० 275 खाता सं० 109, खेसरा सं० 1430 खेसरा वार
क्षेत्र का कुल रकबा जो प्लान में अंकित है, संलग्न किया गया तथा जिसे रेखाओं /
रंगीन रेखाओं द्वारा निम्न प्रकार से चिह्नित किया गया :-

उत्तर में : प्लॉट सं. 1430/अं०

दक्षिण में : प्लॉट सं. 1430/अं०

पश्चिम में : प्लॉट सं. 1430/अं०

तथा पूर्व में : प्लॉट सं. 1271 एवं 1272

(इसके बाद से उन्हें "उल्लिखित रेखा" कहा जाएगा)

भाग- II

पट्टाधारक द्वारा निष्पादित की जाने वाली अथवा प्रयोग की जाने वाली स्वतंत्रता शक्ति तथा विशेषाधिकार भाग 3 में दी गई निषेध एवं शर्तों के अधीन होगी।

1. भूमि में प्रवेश करना तथा खनिज प्राप्त करना उन पर कार्य करना आदि पट्टा द्वारा हस्तान्तरित गई अवधि में भूमि में प्रवेश करने वर्णित खनिजों को खोजने, गड्ढा करने सूराख बनाने, प्राप्त करने दुलाई करने तथा इन वर्णित खनिज / खनिजों को उठा कर ले जाने की स्वतंत्रता तथा शक्ति।
2. मशीन संवत्र आदि लाना उपयोग करना आदि - उल्लिखित भूमि में इस उद्देश्य से संयंत्र प्लान्ट ईट भद्दा गोदाम शेड तथा अन्य भवन उपयोग करने के संबंध में स्वतंत्रता तथा शक्ति।
3. सड़क तथा मार्ग बनाने तथा निकासी सड़क तथा मार्ग का उपयोग करना -

D.P. Bhargava

सहायक खनन पदाधिकारी
राँची

Details



निबंधन विभाग, झारखंड
रांची
जांच पर्चा-सह घोषणा प्रपत्र (नियम 114)

Token No. 13

Token Date/Time: 24/02/2016 12:09:13

Document Type	Lease Deed	Presenter	Om Prakash Bhagat	Date of Entry	24/02/2016
Presenter Name & Address	Behind Ranchi College, Sama Toli, Ranchi	DOE		Total Pages	64
Stampable Doc. Value	1588000	Stamp Value	100	Book	1
Document/Transaction Value	1588000	Serial No.		CNO/PNO	
Special Type		Old Serial No.	/	e-Stamp Cert. No.	IN-JH022325927291090
Remarks / Other Details		App. ID			

Anchal	Th.No.	Wrd/Hik	Mauza	Kh. No.	Plot No.	Plot Type	Boundary North	Boundary South	Boundary East	Boundary West	H No	Category	Area	Min. Value
Namkum	275	5	Hardag	108	1430	RSP	Plot No-1430/Part	Plot No-1430/Part	Plot No-1271 & 1272	Plot No-1430/Part		C_COM	215 Decimal	31782805

Other Property Details:

Property Type	Th. No.	Wrd	Mauza	Location	Area	Rate	Amount
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Party Details:

SN	P Type	Party Name	Father/Husband	Occup.	Relation	Caste	Gender	PAN/F 60	UID	Mobile	Pres. Address	Perm. Address
1	LESSOR	Deputy Commissioner Ranchi									Ranchi	Ranchi
2	LESSEE	Om Prakash Bhagat	Lata Jagdish Prasad Bahgat	Busiensa			Male				Behind Ranchi College, Sama Toli, Ranchi	Behind Ranchi College, Sama Toli, Ranchi
3	Identifier	Akhilesh Kumar Sinha	Ganga Prasad	Business			Male				Ganga Ashram, Kutchery Road, Ranchi	Ganga Ashram, Kutchery Road, Ranchi

Fee Details:

SN	Description	Amount	CHC	Net Amount
1	SP	980.00	0.00	980.00
2	E	1,000.00	10.00	1,010.00
3	F	500.00	10.00	510.00
4	M	180.00	10.00	180.00
5	A1	47,840.00	476.40	48,116.40
Total		50,250.00	506.40	50,756.40

O.P. Bhagat

उपर्युक्त प्रविष्टियों दस्तावेज में अंकित तथ्यों के अनुरूप है।

दस्तावेज लेखक का हस्ताक्षर

प्रस्तुतकर्ता का हस्ताक्षर

निबंधन पूर्व सातस में कंप्यूट फार्म के अनुरूप डाटा इंद्रि की गई है।

डाटा इंद्रि ऑपरेटर का हस्ताक्षर

उपर्युक्त Om Prakash Bhagat ने इस दस्तावेज के निष्पादन हेतु मेरे समक्ष स्वीकार किया

जिसकी

पहचान Akhilesh Kumar Sinha पिता Craneनिवासी Kutchery पेशा ...

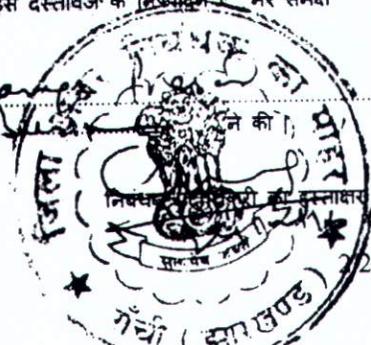
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24/2016

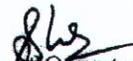
निबन्धन विभाग, झारखण्ड
रांची

Token No: 13 Taken Date: 24/02/2016 12:09:13
Serial Deed No./Year: 1379/1192/2016
Deed Type: Lease Deed

SN	Party Details	Photo	Thumb
1	Deputy Commissioner, Ranchi Father/Husband Name: (L.P. OR) Ranchi	<input checked="" type="checkbox"/>	<input checked="" type="checkbox"/>
2	Om Prakash Bhagat Father/Husband Name: Late Jagdish Prasad Bhagat (L.P. OR) Behind Ranchi College, Sarna Toli, Ranchi		
3	Akhilesh Kumar Sinha Father/Husband Name: Ganga Prasad (Identified) Ganga Prasad, Kutchery Road, Ranchi		

Book No: 1
Volume: 116
Page: To 64
Deed No: 1379/1192
Year: 2016
Date: 24/02/2016 14:08:23

Registering Officer


Signature of Operator

11. वहाँ के कार्य का स्तर खेसरा संख्या को विवरण तथा अन्य वर्तमान विशेषताओं के साथ कैडैस्ट्रल नक्से की प्रति के साथ 10:1 मील के मानक पर उक्त भूमि का एक शुद्ध तथा साफ-साफ पढ़ा जाने वाला अद्यतन तथा पूर्ण प्लान, लीज की अवधि के दौरान सभी खान कार्यालयों में रखेंगे। पट्टाधारक/एकाधिकार पट्टाधारक समाहर्ता द्वारा प्राधिकृत अथवा किसी अन्य प्रदान करने वाले अधिकारी को इसे सभी समुचित समय में जाँच करने की अनुमति देंगे।

- (क) पट्टाधारक समय समय पर केन्द्र अथवा राज्य सरकार द्वारा विहित न्यूनतम मजदूरी से कम मजदूरी का भुगतान नहीं करेगा।
- (ख) पट्टाधारक खान अधिनियम 1952 के सभी प्रावधानों का अनुपालन करेगा
- (ग) पट्टाधारक अपने खर्च पर पर्यावरण की रक्षा के उपाय जैसे वृक्ष रोपण, खनन भूमि का सुधार प्रदूषण नियंत्रण संयंत्र तथा समय समय पर केन्द्र तथा राज्य सरकार द्वारा विहित उपाय करेगा।
- (i) The unit has to obtain NOC for Adequacy of pollution control measures from State pollution control board.
- (ii) The unit has to Apply for consent under the Air (prevention & control of pollution) Act, 1981 before commissioning of the plant.
- (iii) The SPM measured between 3 meters And 10 meters from the process equipment of stone crushing unit shall not exceed 600 microgram per meter cube.
- (iv) The unit will construct suitable type of wind breaking wall Around the plant which should not be less than 15 ft. height.
- (v) The unit has to do suitable type of tree plantation in 3 rows covering minimum 10 ft. wide strip Around the factory campus.
- (vi) There should be regular clearing And wetting of the ground within the premises.
- (vii) The unit will submit report on occupational health to the concerned govt. Authority by last day of each year.
- (viii) The plant building layout plan should be Approved As per Amended factory Act.
- (ix) Taking full responsibility for meeting related provisions of the environmental protection Act, 1986.
- (x) The present clearance should not be considered As An Assurance for clearance of the total scheme from environmental Angle.
- (घ) पट्टाधारक इन नियमों के अर्न्तगत ही दिए गए तरीके से भूमि मालिक को, विहित तारीख पर क्षतिपूर्ति का भुगतान करेगा।

O. P. Bhargava

सहायक खनन प्रदाधिकारी
राँची

12. भारत के मुख्य खान निरीक्षक को नोटिस :-

यदि किसी समय भूमिगत उत्खनन किया जाए अथवा खान में कर्मचारियों की सं० 50 से अधिक हो अथवा खदान की गहराई किसी स्थान पर 6 मी० से अधिक हो अथवा किसी समय खदान में विस्फोटक का प्रयोग किया जा रहा हो तो व्यक्तियों की संख्या खदान की अधिकतम गहराई उपयोग किए गए विस्फोटक तथा खदान का स्थान खान के स्वामित्व के साथ - साथ स्वामी के पता की विस्तृत विवरणी भारत के (खान सुरक्षा महानिदेशक) पो० ओ० धनबाद, झारखण्ड को भेजी जाएगी।

13. अपने अधिकार को किसी को देने अथवा हस्तान्तरण करने की स्वतंत्रता :-

पट्टाधारक 10000/- रू० शुल्क का भुगतान करने पर समाहर्ता अथवा किसी प्रदान करने वाले प्राधिकारी की लिखित पूर्ण स्वीकृति पर किसी व्यक्ति को पट्टा का स्वामित्व अथवा हित बिक्री द्वारा दे सकता है अथवा स्थांतरित कर सकता है। पट्टाधारक/एकाधिक पट्टाधारक किसी न्यायलय की राजस्व पदाधिकारी के आदेश के अनुपालन में इस पट्टा अथवा किसी अधिकार, स्वामित्व अथवा हित को किसी को देने अथवा बेचने की अनुमति नहीं देगा बशर्ते कि इस देने अथवा हस्तांतरण करने को इसको पूर्ण होने के तीन महीने के भीतर निबंधित करा लेना होगा। पट्टाधारक हालांकि पट्टा के अधिकार, स्वामित्व तथा हित के किराए पर नहीं देगा।

14. किसी ट्रस्ट निगम अथवा फर्म के व्यक्तियों द्वारा वित्तपोषित :-

किसी ट्रस्ट निगम अथवा फर्म के व्यक्तियों द्वारा वित्तपोषित अथवा नियंत्रित नहीं किया जाएगा। समाहर्ता अथवा किसी अन्य प्रदान करने वाले प्राधिकारी की लिखित सहमति के बिना किसी ट्रस्ट, निगम अथवा फर्म के व्यक्ति द्वारा नियंत्रित के साथ पट्टाधारक/एकाधिक पट्टाधारक ऐसी कोई भी व्यवस्था अथवा समझौता अथवा संविदा नहीं करेंगे जिसके द्वारा उन्हें प्रत्यक्ष रूप से वित्त पोषित किया जाएगा अथवा अप्रत्यक्ष रूप से किसी ट्रस्ट के लाभ के लिए अथवा किसी व्यक्ति ट्रस्ट के नियंत्रणाधीन हो जाए जब तक कि समाहर्ता अथवा कोई अन्य प्रदान करने वाले प्राधिकारी ऐसी व्यवस्था अथवा समझौता अथवा संविदा करने के पूर्व लिखित संस्वीकृति न दे दें। जैसे कि उपर लिखा गया है (पूर्ववत संस्वीकृति के साथ की गई) कोई व्यवस्था समझौता अथवा संविदा में एक शर्त अन्य पार्टियों पर बाध्य करी होगा कि आपातकाल की स्थिति में जिसके एक मात्र निर्धारक भारत के राष्ट्रपति होंगे समाहर्ता अथवा किसी प्रदान करने वाले प्राधिकारी द्वारा लिखित रूप से यदि परिसमाप्त करना वंछित हो तो उसी अनुरूप पट्टाधारक/एकाधिक पट्टाधारक द्वारा ऐसी अधियाचना करने पर इसे परिसमाप्त कर दिया जाएगा।

15. पट्टाधारक सुरक्षित जमा के अतिरिक्त कोई अन्य आवश्यक राशि को जमा करेगा-जब कभी-पट्टाधारक सुरक्षित जमाराशि रू० 34400/- अथवा उसके

D.P. Bhogya

सहायक खनन पदाधिकारी
राँची

FORM RE-13
Pass for Use of Explosives
 Pass issued by the Licensee to Transport Explosives for Use
 (Explosives other than Detonators)
Part-A

Pass No: RE-13/2022/2429357 Date: 09/05/2022 Time: 11:15 AM
 Connected Pass No: RE-13/2022/2429358

Sr.No	Brand Names (Brand ID)	Class	Division	Size Code	Quantity	Unit	No of Packages	Bar code as Per Annexure	Nos of Cartridges/Units
1	Premier Cord-10(S5)	6	2	FAE	375.000	Mtrs	1	Barcode as Per Annexure	375
Sub Total(S5)					375.000		1		
2	STARGEL(344)	2	0	CDA	425.000	Kg.	17	Barcode as Per Annexure	153
Sub Total(344)					425.000		17		
3	STARPRIME(345)	2	0	CDA	425.000	Kg.	17	Barcode as Per Annexure	153
Sub Total(345)					425.000		17		

Magazine from Use Magazine covered under Licence No. E/EC/JH/22/946(E88120), M Form: LE-3 (Old Form 22), situated at: Plot No. 186, B7, Kijate No. 03 & 06, Village Town Name: mouza- Polamgaraha, District: GIRIDIH, State: Jharkhand to Place of Use at: Plot No. 1430/P, Village Town Name: Hardag, Police Station: Ranchi, Ps NO-275, District: RANCHI, State: Jharkhand

The explosives are being transported by road van number JH-12F-8816 having licence number E/EH/JH/25/14(E85240) (D 31/03/2026).

Name of Agent of Mine /Owner/Authorised Person of Site of Use: Mr.Om Prakash Bhagat
 At: Behind Ranchi College, Po-Morabadi, Ps-Barlyatu District: RANCHI, State: Jharkhand
 Plot No.: 1430/P

Full Address of Site of Use: Village Town Name: Hardag, Police Station: Ranchi, Ps NO-275 District: RANCHI, State: Jharkhand

No. of Holes to be Fired: 10

Purpose of Use: Mining

Approximate Distance between Magazine and Site of Use: 132 KM

Signature Blaster Name: Shri. Basant kumar Khatik DGMS Certificate No.: 2269(37563)	Signature Name of the Agent of Mine/Owner/Authorised Person of Place of Use: Mr.Om Prakash Bhagat	Signature M/s. MAASHERAWALI ENTERPRISES Basudev Mehta (Occupier) For M/s Maa Sherawali Enterprises Proprietor: Basudev Mehta (Licensee) Licence Number: E/EC/JH/22/946(E88120) Licence Form: LE-3 (Old Form 22)
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Important Notes:

- The quantity of Explosives issued should be the quantity likely to be used during the day.
- The Place of use may be at a distance from magazine so that if any explosives is left unused the same can be transported back and deposited in the magazine referred in Sr.No. 2 of above the same day, before the sunset as per Rule 90(4). If so entries should also be made online regarding the Return.

Pass No: RE-13/2022/2429357 Date: 09/05/2022 Time: 11:15 AM

To be filled in case explosives are left unused and to be deposited in the Magazine:

Sr.No	Brand Names (Brand ID)	Class	Division	Size Code	Quantity Issued for use	Quantity Returned	Quantity Actually Used	Unit	No of Packages	Bar code as Per Annexure	Nos of Cartridges/Units
1	Premier Cord-10 (S5)	6	2	FAE	375.000			Mtrs	1		375
2	STARGEL(344)	2	0	CDA	425.000			Kg.	17		153
3	STARPRIME(345)	2	0	CDA	425.000			Kg.	17		153

Signature Blaster Name: Shri. Basant kumar Khatik DGMS Certificate No.: 2269(37563)	Signature Name of the Agent of Mine/Owner/Authorised Person of Place of Use: Mr.Om Prakash Bhagat	Signature M/s. MAASHERAWALI ENTERPRISES Basudev Mehta (Occupier) For M/s Maa Sherawali Enterprises Proprietor: Basudev Mehta (Licensee) Licence Number: E/EC/JH/22/946(E88120) Licence Form: LE-3 (Old Form 22)
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